

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 6**  
**(IB)-42(PB)/2020**

**IN THE MATTER OF:**

Partha Srathi Panda & anr.  
Vs.

.... Applicant/petitioner

Rudra Buildwell Projects Ltd. & Ors.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 09.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant : Mr. Piyush Singh, Mr. Aditya Parolia, Advs.

**ORDER**

Learned counsel for the petitioner undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 23.01.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**